

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 118
IA No. 370/JPR/2021
IA No. 371/JPR/2021
IA No. 193/JPR/2022
CP No. (IB)- 213/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Farmasino Pharmaceuticals (Jiangsu) Co. Ltd.

...Operational Creditor/Applicant

Versus

Dalas Biotech Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

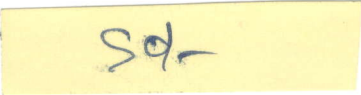
For the Applicant : Nivedita R. Sarda, Adv.
For the Respondent : Nalin Kohli, Adv.
Amol Vyas, Adv.

ORDER

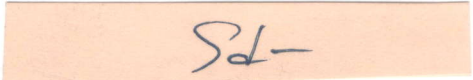
Heard Ms. Nivedita R. Sarda, Adv. for the Petitioner/ Operational Creditor.
Mr. Nalin Kohli, Adv. appears on behalf of the Respondent/ Corporate Debtor. It has been submitted by the learned counsel for the Petitioner that name of the Petitioner Company has been changed. She is directed to file amended memo of parties and a copy of the same may be furnished to the learned counsel for the Respondent.

Sd-

Learned counsel for the Petitioner further submits that the matter has been amicably settled between the parties and an appropriate application will be moved by both the parties, she seeks a short adjournment. List the matter on 13.10.2022.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 28, 2022
HA